

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC No.394/SO/2020

Date: 17. 04.2021

Notification

Sub: COVID-19 Physical functioning of the Courts in the Unit of Adilabad Judicial District – Modified instructions – Issued.

- Ref: 1. High Court's SOP in ROC No. 394/SO/2020, dt.08.06.2020 as modified on 16.12.2020.
2. High Court's Notifications in ROC. No. 394/SO/2020, dated. 18.02.2021 and 18.03.2021.
3. Letter Dis.No. 1518/2021, dated 12.04.2021 of the Prl. District and Sessions Judge, Adilabad.
4. High Court's Notifications in ROC. No. 394/SO/2020, dated. 12.04.2021.
5. e-Mail letter dated 16.04.2021 of the Chairman, Bar Council of Telangana.

The Hon'ble High Court had earlier issued notification in reference 4th cited, directing all the Courts in Warangal and Adilabad Judicial Districts to work as per Phase – II of SOP in the reference 1st cited with immediate effect.

Now, considering the spike in Corona positive cases in the State, and pursuant to the information received from the Chairman, Bar Council of Telangana, under reference 5th cited, as directed all the Courts in Adilabad Judicial District shall work in virtual mode with immediate effect.


REGISTRAR GENERAL
17/04/21

To

- 1) The P.S. to the Hon'ble Administrative Judge of Adilabad District. (for placing the same before His Lordship)
- 2) The Prl. District Judge, Adilabad District.
- 3) All the Registrars, High Court for the State of Telangana (for information).
- 4) The Section Officers OP-Cell & WRC Section.